

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA
UNSTARRED QUESTION NO.1680
TO BE ANSWERED ON WEDNESDAY, THE 26.07.2017

Separate High Court for Andhra Pradesh

1680. SHRI : Y.S. AVINASH REDDY

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) whether the Government is committed to establishment of a separate High Court in Andhra Pradesh; and

(b) if so, the details of steps taken in this regard so far and its current status?

ANSWER

Minister of State for Law and Justice and Electronics and Information Technology.

(SHRI P.P. CHAUDHARY)

(a) & (b): The Andhra Pradesh Reorganisation Act, 2014, provides for setting up of a separate High Court for the State of Andhra Pradesh. The Act also provides that once separate High Court for the State of Andhra Pradesh is established, the existing High Court will go to the State of Telangana. Till such time the existing High Court i.e. the High Court of Judicature at Hyderabad will serve as common High Court for the States of Telangana and Andhra Pradesh.

To enable the creation of separate High Court for the State of Andhra Pradesh, all necessary infrastructures such as Court buildings, quarters for the Judges and officials/staff of the Court has to be created by the State Government in consultation with the High Court of Judicature at Hyderabad. The Central Government had requested the Chief Justice of the High Court and the Chief Minister of Andhra Pradesh to take all the necessary steps towards the creation of separate High Court for the State of Andhra Pradesh. Presently, the matter is sub-judice at High Court of judicature at Hyderabad for the States of Telengana and Andhra Pradesh.

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